

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 407/2003 IN

OA NO. 207/2003

This the 30th day of June, 2004

~~
HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. S.C. Bhol & others
House No. 189, Pocket III,
Paschim Vihar, New Delhi

(By Advocate : Shri S.K. Sharma)

Versus

Sh. Rajendra Kumar
Director of Education,
Directorate of Education,
Old Secretariat,
Delhi.

(By Advocate: Sh. Ajesh Luthra)

O R D E R (ORAL)

By Sh. V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. OA-207/2003 was disposed of on 28.1.2003 with the following observations/directions to the respondents:-

"The applicants contend that they are being deprived of the benefits of medical facilities, allotment of Govt. accommodation, promotion, HBA facilities etc. On 21.7.2000, in this regard, the applicants have submitted their representation dated 21.7.2000 claiming the said relief. The decision in this regard has not been taken. Once the matter is under consideration, we deem it unnecessary to issue show-cause notice to the respondents while disposing of the present application.

It is directed that Director of Education, Govt. of National Capital Territory of Delhi will take a decision on the said representation. It is directed that applicants may, if so advised, supplement the pending representation within one

month. The said representation shall be disposed of within six months by passing a speaking order. The order so passed shall be communicated to the applicants."

3. Counsel of the applicant stated that thereafter in pursuance of the orders of the Tribunal applicants made a supplementary representation to the respondents on 19.2.2003 (page-11-14). However, the respondents did not pass any orders in pursuance of the Tribunal's directions on the applicant's representation dated 21.7.2000 and supplementary representation dated 19.2.2003.

4. Learned counsel further pointed out that respondents have now enclosed with their reply affidavit an order dated 16.9.2003 which according to them they have passed in pursuance of directions of this Court. Counsel stated that these orders were never communicated to the applicant and that these orders do not relate to the issues raised by the applicant in his representation read with supplementary representation. Counsel of the respondents admitted that their orders were not communicated to the applicant.

5. We have gone through the contents of the respondents' order dated 16.9.2003. Indeed these orders do not deal with the issues raised by the applicant in their representation and supplementary representation. Respondents are directed to pass a speaking order in respect of applicant's representation dated 21.7.2000 and supplementary representation dated 19.2.2003 dealing with each issue raised therein within a

10

[3]

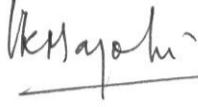
period of 15 days from today failing which applicant shall have liberty to come up again by way of a CP, if so advised. CP is accordingly disposed of.

Dasti order.


(KULDIP SINGH)

Member (J)

'sd'


(V.K. MAJOTRA)

Vice Chairman (A)

30. 6. 04